

Listed on :
Court No. :
Item :

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 10214 OF 2014
(Application for exemption from surrendering)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. OF 2014

Fireman Ghulam Mustafa ...Petitioner(s)
VERSUS
State of Uttaranchal (Now Uttarakhand) ... Respondent(s)

OFFICE REPORT ON DEFAULT

The application for exemption from surrendering (Criminal Miscellaneous Petition No. 10214 of 2014) above-mentioned was listed before the Hon'ble Judge in Chambers on 30th June, 2014 when His Lordship was pleased to pass the following order:

"Application for exemption from surrendering is rejected.

Five weeks' time is granted to surrender and to file proof thereof."

It is submitted that the counsel for the petitioner has not filed the proof of surrender of the Petitioner, so far and the time granted to do so has already lapsed.

The office report on default in the matter above mentioned is listed before the Hon'ble Judge in Chambers for orders.

DATED this the 20th day of August, 2014.

Sd/-
ASSISTANT REGISTRAR

Copy to:

Mr. Farukh Rasheed, Advocate

CA/dk

ASSISTANT REGISTRAR